



**Central Administrative Tribunal
Principal Bench : New Delhi**

OA No.1313/2021

This the 14th day of July, 2021

Through Video Conferencing

**Hon'ble Mr. R. N. Singh, Member (J)
Hon'ble Ms. Aradhana Johri, Member (A)**

Sh. Tejvir Singh (Ex. TI)
P.T. No. 23912
Aged About 63 years,
S/o. Late Sh. Sarphal
R/o. H. No. 228, Gali No. 4
Near DSSSB Govt. Boys Secondary School,
Vijay Colony, Bawana,
Delhi-39.

...Applicant

(By Advocate: Mr. T. D. Yadav)

Versus

1. The Delhi Transport Corporation
Through its Chairman
DTC, I.P. Depot, New Delhi
2. Regional Manager,
North Zone, Subash Place depot
Delhi.
3. The Depot Manager,
Kanjhawala Depot,
North Zone, Delhi – 110 081.

...Respondents

(By Advocate : Mr. Manish Garg and Mr. Sushant Sharma for R-1)

ORDER (ORAL)

Hon'ble Mr. R. N. Singh, Member (J) :

The present application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 against the alleged inaction of the respondents in not granting the benefits of first ACP from due date i.e., 09.08.1999 after completion of 12 years and it is submitted by learned counsel for the applicant that services of the applicant was regularized on permanent basis as Conductor



vide order dated 24.02.1980 and subsequently, the respondents have illegally granted the first ACP w.e.f. 01.10.2002 in the pay scale of Rs.3050-4590/- . He is stated to have been retired from the services of the respondents on attaining the age of superannuation on 31.01.2018.

2. Learned counsel for the applicant submits that the applicant has made various representations and reminders (Annexure A-5 colly) for redressal of his grievances. However, the same have not been considered and responded to by the respondents till date.

3. Issue notice.

4. Mr. Manish Garg, who appears for respondents on advance service, accepts notice.

5. In the facts and circumstances, we are of the view that the present OA may be disposed of at the admission stage with direction to the respondents to consider the aforementioned representations (Annexure A-5 colly.) and to dispose of the same in a time bound manner.

6. In view of the aforesaid, without going into the merits and/or the limitation involved, if any, the present OA is disposed of with a direction to the respondents to consider the applicant's aforesaid representation/reminders (Annexure A-5 colly.) and to dispose of the same by passing a reasoned and speaking order as expeditiously as possible and in any case within a period of six weeks from the date of receipt of a certified copy of this Order.



7. The OA is disposed of in above terms. There shall be no order as to costs.

(Aradhana Johri)
Member (A)

(R. N. Singh)
Member (J)

Ravi/Mbt/Pinki